

not being in regular employment.

- (b) A permit holder shall send to the Director General of Civil Aviation a list of all aircrew employed on aircraft to be operated under this permit and shall notify immediately any changes in such list.
- (xii) The holder of this permit shall not employ any pilot who has been serving an air transport company operating a scheduled air service unless either a period of six months has elapsed since the pilot left the employ of the said company or the previous written consent of the Director General of Civil Aviation has been obtained.
- (xiii) The permit shall be liable to cancellation if the permit holder runs heavy debits or is unable to meet his day to day liabilities.
- (xiv) Permit shall not entitle the carriage of traffic to or from any aerodrome served by a scheduled service, except when the scheduled operator is unable to carry the same and issues a 'No Objection Certificate' to this effect.
- (xv) (a) No aircraft with maximum all-up weight exceeding 5,000 lbs. shall be operated under this permit.
- (b) No aircraft with maximum all-up weight below 5,000 lbs. other than those which may be endorsed on the permit by the Director General of Civil Aviation mentioned below shall be operated under this permit.
- (xvi) Permit shall not entitle the carriage of traffic to or from any aerodrome in the States of Assam, Tripura, Manipur

and North-East Frontier Agency.

- (xvii) Permit shall not entitle the carriage of traffic to or from Balurghat and Cooch-Bihar Aerodromes.
- (xviii) Operations to and within the neighbouring countries—e.g. Nepal, Pakistan, Ceylon and Afghanistan shall not be permitted except on the production of 'No Objection' certificate from the Indian Airlines Corporation.
- (xix) A copy of this permit shall be carried in every aircraft when operating thereunder.
- (xx) Any breach of any of the above conditions, or of any conditions which may hereafter be imposed in regard to this permit, shall render this permit liable to cancellation forthwith and without notice.
- (b) No, Sir.

RAILWAY EMPLOYEES

401. **Shri Bibhutí Mishra:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a disparity exists in the initial pay of Assistant Surgeons (Grade II) possessing M.B., B.S. qualification in different zones of the Railways; and

(b) if so, the reasons therefor?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Yes, Sir.

(b) Certain Railways serving States, where Licentiate Courses in medicine had been abolished and only medical graduates are available, experienced difficulties in recruitment of Assistant Surgeons Grade II. A higher starting pay for medical graduates recruited as Assistant Surgeons grade II was granted on these Railways and not on others.